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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 177/2003 in OA No.2257/2003

New Delhi, this the 26th day of August, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.K. Naik, Member(A)

1. Mool Chand Sharma  
322, Vill. & PO Sidipur Lowa  
Dt. Jhajjar, Haryana
2. Suresh Kumar  
RZ-P-329, New Roshanpura  
Najafgarh, New Delhi
3. Shankar Prashad Jha  
B-50, Shyam Bihar Colony  
Goela Diary Road, Najafgarh, Delhi
4. Ran Singh  
Vill & PO Kiloi, Dt. Jhajjar  
Haryana

.. Petitioners

(Shri Deepak Sharma, Advocate)

versus

1. Shri Bhawani Prasad  
Director General of Works  
CPWD, Nirman Bhavan, New Delhi
2. Chander Mohan  
EE, PWD, Elec. Division III  
Andrews Ganj, New Delhi
3. Shri Mukesh Gupta  
JE, PWD, Sub-Division VI  
Elec. Division III, New Delhi
4. Shri Bhisham Kumar Chugh  
Chief Engineer, PWD-II  
ITO, New Delhi
5. Shri Jagbir Singh  
Superintending Engineer(Coord)  
Samanvay Parimandal Vidyut  
East Block, RK Puram, New Delhi

.. Respondents

(Smt. Renu George, Advocate)

ORDER(oral)

Justice V.S. Aggarwal

This Tribunal has disposed of the Original Application and directed compliance of the direction within three months. Respondents preferred a Writ Petition challenging the said order, which was dismissed by the Delhi High Court. In the present order that has been passed in compliance of the Tribunal's order, it is mentioned "subject to the outcome of the SLP, if filed in the Hon'ble Supreme Court".

*Ms Ag*

2. Learned counsel for the petitioners states that respondents have not complied with the directions in time.

3. Every person has a right to challenge the order in accordance with law. Once the order has been complied with the rider referred to will not make a difference. Rule is discharged.

Naik

(S.K. Naik)  
Member (A)

Ag

(V.S. Aggarwal)  
Chairman

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